

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **27.06.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Murali Sundaram
Vs
Air Carnival Pvt Ltd

MAIN PETITION NUMBER : CP/565/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/504(CHE)/2022 IN IA/197(CHE)/2017; IA/197/CHE/2021; IA/1109(CHE)/2021

ORDER

Present: Mr. Gajendran Ravi, Ld. Counsel for Liquidator who is also present in person.

Mr. R. Vidhyashankar, Ld. Counsel for the Promoter/Director.

Ms. V. Rajeswari, Ld. Counsel for Indian Overseas Bank.

Ld. Counsel for Promoter / Director submits that the Scheme submitted by the Promoter / Director under Section 230 of the Companies Act, 2013 in IA/1348/2024 is coming up for hearing on 09.07.2024. After the approval of the Scheme, all the applications will become infructuous.

List the applications on **09.07.2024 along with IA/1348/2024.**

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**